

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Weekly Schedule for the month of September, 2016 (26.9.2016 to 30.9.2016)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
27.9.2016 Tuesday At 10.30 A.M. Misc. Petitions	1.	153/MP/2016 along with I.A. No. 39/2016	GMRWEL	Petition under Section 38 (2) (c) ,79 (1) (c), 79 91) (f) and 79 (1) (k) of the Electricity Act,2003 seeking declaration that no relinquishment charges are payable for surrendering the MTOA and seeking quashing of letter dated 9.6.2016.(On admission)
	2.	42/RP/2016 along with IA No. 44 of 2016	PGCIL	Petition for review and modification of the order dated 27.6.2016 in Petition No.236/MP/2015. IA for condonation of 21 days in filing the Review Petition.(On admission)
	3	44/RP/2016 in Petition No. 236/MP/2015	NTPC	Petition for review of the order dated 27.6.2016 in Petition No. 236/MP/2015. (On admission)
	4.	122/TL/2016	GPTL	Petition Under Section 14 read with Section 15 (1) of the Electricity,2003 for grant of transmission License to Gurgaon Palwa Transmission Limited.
	5.	111/TL/2016	WKTL	Petition Under Section 14 read with Section 15 (1) of the Electricity,2003 for grant of transmission License to Warora-Kurnool Transmission Limited (WKTL).
	6.	116/TL/2016	NKTL	Petition Under Section 14 read with Section 15 (1) of the Electricity,2003 for grant of transmission License to North Karanpura Transco Limited (NKTL).
	7.	135/MP/2016	KPTCL	Petition under Sections 79 & 94 (2) of the Electricity Act, 2003 read with Regulations 116 of the CERC (Conduct of Business Regulations, 1999 seeking extension of time for compliance of the directions issued by the Commission in its orders dated 18.8.2015 in Petition Nos. 86/MP/2014 & 374/MP/2014.
	8.	304/MP/2013	GGEL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for adjustment of Generation Tariff and other consequential reliefs.
	9.	312/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	10.	313/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	11.	327/MP/2013	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	12.	14/MP/2014	KVK Energy	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	13.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.
	14.	41/MP/2014	AREL	Petition for adjustment of capacity utilization, adjustment of tariff extension of time for execution of project and other consequential reliefs.
	15.	42/MP/2014	CIAL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	16.	154/MP/2015	APL	Petition under Section 79 (1) (f) of the Electricity Act,2003 seeking adjudication of dispute between Adani Power Limited and Gujarat UrjaVikas Nigam Limited regarding the payment of electricity supplied by Adani Power Limited prior to scheduled Commercial Operation Date.

	17.	166/MP/2016	PTCL	Petition under section 17 (3) of the Electricity Act,2003 for creation of security interest over the transmission assets .
	18.	127/MP/2016	IBE(U)L	Petition under Section 79 of the Electricity Act, 2003 for availing LTOA in accordance with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters), Regulations 2000 and Electricity Act, 2003 through transmission system of PGCIL/respondent from the generation place to the place of delivery for evacuation of 400 MW D/C line.
29.9.2016 Thursday At 10.3-0 A.M. Generation tariff	1.	25/RP/2016	NTPC	Petition for review of order dated 14.3.2016 in Petition No. 205/GT/2013 for determination of tariff of Rihand Super Thermal Power Station Stage-III (1000 MW)
	2.	28/RP/2016	NTPC	Petition for review of order dated 8.2.2016 in petition No.198/GT/2013 for approval of tariff of Vallur Thermal Power Project (1500 MW).
	3.	36/RP/2016	NTPC	Petition for the review of order dated 27.6.2016 in petition No. 270/GT/2014 for approval of tariff of Simhadri Super Thermal Power Station Stage-I (1000 MW) for the period 1.4.2014 to 31.3.2019
	4.	50/RP/2016	NTPC	Petition for review of order dated 29.7.2016 in Petition No. 294/GT/2014 for determination of tariff Simhadri Super Thermal Power Station Stage-II (1000 MW)
	4.	146/GT/2015	NLC	Petition for fixation of tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Thermal power Station II Expansion Unit-II 250 MW for the period from actual CoD and for the station (Unit- I Unit -ii) 2X250 MW
	5.	135/GT/2015	NLC (TPL)	Petition for Fixation of tariff for 2 x 500 MW NTPL TPS (NLC Tamil Nadu Power Ltd.) for the period from the COD of Unit I and Unit II to 31.03.2019.
	6.	7/GT/2016	UPCL	Petition for revision of tariff of Udupi Thermal Power Station (2 x 600 MW) for the period from 11.11.2010 to 31.3.2014 (after truing up exercise).
	7.	85/GT/2016	PVUNL	Petition for approval of tariff of Patratu Thermal Power Station for the period from the date of takeover i.e. 1.4.2016 to 31.3.2019.
	8.	309/GT/2015	PPCL	Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014
	9.	221/GT/2015	PPCL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 01-04-2014 to 31-03-2019 of current MYT
	10.	167/MP/2016 along with I.A. No. 42/2016	APNRL	Petition for relinquishment of long Term Open Access under the Bulk Power transmission Agreement dated 24.2.2010 under regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	11.	28/MP/2016	MPL	Petition under Regulation 111 of CERC (C&B) Regulations, 1999 seeking clarification on the methodology of computation of availability for Inter-State Generating Stations such as Maithon Power Ltd for which capacity has been tied up in Mega Watt basis.
	12.	211/MP/2011	SAIL	Petition under Regulations 20 and 21 of the CERC (Sharing of inter-state Transmission Charges and Losses), Regulations,2010 and against the arbitrary action of Western Regional Load Despatch Centre by loading transmission losses on the 220 kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant.

SD/-

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